

.....(*Interruptions*).... The Government is not going to lose anything.(*Interruptions*).... You understand. ...(*Interruptions*).. That is what I am saying.(*Interruptions*).... Then, why do you obstruct Zero Hour which is a right of the Members?(*Interruptions*).... You meet me and discuss during the lunch break. ...(*Interruptions*). We will do.(*Interruptions*).... I will suggest something.(*Interruptions*).... You come.(*Interruptions*).... Why do you object to Zero Hour. ...(*Interruptions*)... I will give you time.(*Interruptions*).... After these 10 Zero Hour mentions are over, I will give you three minutes time. Go to your seats.(*Interruptions*).... Why Mr. Ramesh?(*Interruptions*).... What benefit are you getting out of this?(*Interruptions*).... You are simply wasting your time and also time of everybody.(*Interruptions*).... Please go to your seats.(*Interruptions*).... Go to your seats.(*Interruptions*).... Why do you want me to take action against you every day? ...(*Interruptions*)... Why do you want me to take action? ...(*Interruptions*)... I am requesting Shri Ramesh and Shri Chowdary to please go to their seats. ...(*Interruptions*)... Please. Please go to your seats. ...(*Interruptions*)... Please. Please go to your seats. ...(*Interruptions*)... I will invoke Rule 255. ...(*Interruptions*)... Please. Please. ...(*Interruptions*)... Please. It is my request. ...(*Interruptions*)... Please. ...(*Interruptions*)... Please. ...(*Interruptions*)... This is no solution. ...(*Interruptions*)... What you are doing is no solution. ...(*Interruptions*)... What you are doing is no solution. ...(*Interruptions*)...

Hon. Members, I am going to read Rule 255. It says, “The Chairman may direct any Member whose conduct is in his opinion grossly disorderly to withdraw immediately from the Council and any Member so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day’s meeting.” ...(*Interruptions*)... I am invoking Rule 255. ...(*Interruptions*)... Under the authority conferred on me by this Rule 255, I am directing Shri Ramesh and Shri Chowdary to withdraw from the House immediately. ...(*Interruptions*)... Please vacate the House immediately. The House is adjourned for 15 minutes.

The House then adjourned at thirty-three minutes past eleven of the clock.

The House re-assembled at forty-seven minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Now, Zero Hour. Shri M.P. Achuthan.

Incidents of child marriage in Kerala

SHRI M.P. ACHUTHAN (Kerala): Sir, child marriage is illegal in our country, but in reality, the practice of child marriages still continues in many parts of India. Even in a State like Kerala, with a high literacy rate and social awareness, child marriages take place. According to the State Social Welfare Department, in 2009-10, nearly 4,000 child marriages took place in just one district of Kerala. The latest incident of child marriage in Kerala involves a UAE citizen. Some decades ago, many men from the Gulf countries used to come to Kerala and marry the girls there. It was known as *Arabi Kalyanam* in Kerala, which meant Arabic marriages. The experience in most of the cases has been tragic. Usually, the bridegroom, after some months, goes back and terminates the relationship. Still, there is a general awareness about this and during the last few years there has been a significant decrease in such marriages. Though this has been the general situation, isolated cases do occur and on 13th June this year, a UAE national by the name Jasem Mohammed Abdul Karim Abdulahmed married a seventeen-year old girl in Kozhikode from an orphanage. The girl was very poor and resided in an orphanage. After 17 days of travelling all over the State, staying in hotels and resorts, the guy went back and after he left India, he divorced the girl through triple talaq over phone.

The State Government has registered a case and arrested some people and is taking action. But the problem is that the prime accused in this case is a UAE national. So, you have to get him back to Kerala to face the legal proceedings. I think the UAE and India have extradition treaty. By using the provisions of this treaty, the Union Government must take action to bring him back to Kerala to face the trial.

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, I want to associate with it because the other day when I was speaking on the Divorce Bill, I had mentioned that the Government should bring a legislation for the protection of Muslim women also. It is these kinds of things that are happening which we have to take care of and I had requested the Law Minister to bring a legislation. ...*(Interruptions)*...

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I also associate with the submission made by hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate with the submission made by hon. Member.

DR. M.S. GILL (Punjab): Sir, I also associate with the submission made by hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate with the submission made by hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I also associate with the submission made by hon. Member.

SHRI P. KANNAN (Puduchery): Sir, I also associate with the submission made by hon. Member.

श्री राम कृपाल यादव (बिहार) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूँ।

श्री नरेश अग्रवाल (उत्तर प्रदेश) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूँ।

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I also associate with the submission made by hon. Member.

SHRI SITARAM YECHURY (West Bengal): Sir, I also associate with the submission made by hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate with the submission made by hon. Member.

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूँ।

DR. T.N. SEEMA (Kerala): Sir, I also associate with the submission made by hon. Member.

SHRIMATI T. RATNA BAI (Andhra Pradesh): Sir, I also associate with the submission made by hon. Member.

श्री आलोक तिवारी (उत्तर प्रदेश) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूँ।

श्री मोहम्मद शफी (जम्मू और कश्मीर) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूँ।

† سمبڈھ کرتا ہوں۔ جناب محمد شفیع (جموں اور کشمیر) : مہودے، میں اپنے آپ کو اس وشے سے

MR. DEPUTY CHAIRMAN: The whole House associates. ...*(Interruptions)*...

Attack on 35 Indian fishermen and their arrest by Sri Lankan Navy

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I wish to bring to the attention of the Government a problem which we have brought again and again before the Government, and I cannot remember how many times this issue has been raised in Parliament and in this House also. The issue related to the arrest and detention of 194 Indian fishermen by the Sri Lankan Navy in the past few weeks. We are left with no other option but to come back to this House to raise this issue. On 31st July, 65 fishermen were arrested by Sri Lankan Navy for crossing the maritime boundary. The very next day, on 1st August, 74 fishermen from Nagapattinam were arrested by the Sri Lankan Navy and they had been remanded in Trincomalee. Further on 3rd August, another 20 fishermen from Rameshwaram were arrested by Sri Lankan Navy. Again, on 26th August, 35 fishermen were taken into custody by Sri Lankan Navy. In those few days, a total of 194 fishermen have been taken into custody by the Sri Lankan Navy and there are already 25 fishermen languishing in Anuradhapuram jail in Sri Lanka on false charges. I wish to remind the Minister of the plight of five fishermen from Thangachimadam who have been kept in Sri Lankan jail since November, 2011, over twenty months, without trial and after the hearings were adjourned twenty-five times. The waters between India and Sri Lanka around Katchatheevu have been traditional fishing areas for our fishermen from time immemorial, and crossing the international maritime boundary cannot be a statutory offence.

Sir, with this background in mind, I remind the Government that in the past, hundreds of fishermen have been shot at and hurt and even killed. And their families haven't got an answer or any justice till today. I would like to remind this and also express our feelings to the Central Government which has filed an affidavit in the Supreme Court which would adversely affect the lives of our fishermen forever. The Tamil Nadu Government has filed a petition seeking to declare the Agreements between 1974 and 1976 as unconstitutional between New Delhi and Colombo regarding Katchatheevu. Our leader, Dr. Kalaignar Karunanidhi, has also described this affidavit as highly condemnable ...*(Interruptions)*... *

MR. DEPUTY CHAIRMAN: Your time is over. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... After three minutes, it won't go on record. ...*(Interruptions)*...

*Not recorded.